

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 303/MP/2015

Sub: Petition for relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009.

Petition No. 3/MP/2016

Sub: Petition for relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.7.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009

Date of hearing : 30.6.2016

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Vedanta Limited

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Matrugupta Mishra, Advocate, Vedanta
Shri Tushar Nagar, Advocate, Vedanta
Shri Sitesh Mukherjee, Advocate, PGCIL
Shri Gautam Chawala, Advocate, PGCIL
Shri Gautam Chawla, Advocate, PGCIL
Ms. Akansha Tyagi, Advocate, PGCIL
Shri Swapnil Verma, PGCIL

Record of Proceedings

Learned proxy counsel for the petitioners requested for two days time to file rejoinders. Request was allowed by the Commission.

2. Learned counsel for PGCIL submitted that as per the Commission's direction, PGCIL is utilizing the capacity relinquished by the petitioner.

3. The Commission directed the petitioners to file their rejoinders on or before 5.8.2016 with an advance copy to the respondent. The Commission directed that due date of filing the rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The petitions shall be listed for hearing on 18.8.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**